

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 546 of 2020

IN THE MATTER OF:

Rajaratn Babulal Agarwal

... Appellant

Versus

Solarex India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Mr. Ritin Rai, Senior Counsel with
Mr. Anish Agarwal, Mr. Mayur Khandparkar and Mr.
Tejas Aggarwal, Advocates**

For Respondent :

**Mr. Kailash T. Shah and Mr. Sameer Aggarwal,
Advocates**

O R D E R
(Through Virtual Mode)

26.06.2020 Respondent No. 2 has not been served. Let fresh notice be issued on Respondent No. 2. Appellant to provide mobile Nos./*e-mail* address of Respondent R-2 . Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

A communication has been received from the 'Interim Resolution Professional' through e-mail seeking sometime to file status report. Time is granted.

Mr. Ritin Rai, learned Senior counsel representing the Appellant submits that the negotiations for settlement are in progress with Respondent No. 1.

List the matter for consideration on **3rd July, 2020**.

The interim direction will continue till the next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

/ns/gc/